

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**



Hearing by Video Conferencing

O.A. No.063/948/2019

Chandigarh, this the 9th day of September, 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal,
Chandigarh Bench, Chandigarh)

Rajender Kumar Sharera, S/o Puran Chand, Aged 42 years, R/o Quarter No. 1, Block-D, Residential Quarters, Jawahar Navodaya Vidyalaya, Mandi (HP), presently working as Catering Assistant JNV Mandi, Himachal Pradesh, Pincode-175124.

...Applicant

(BY ADVOCATE: Sh. Rohit Seth)

VERSUS

1. Union of India, through Secretary, Ministry of Human Resources Development, A-28, Kailash Colony, New Delhi-110001.
2. The Commissioner, Navodaya Vidyalaya Samiti, Head Quarter, B-15, Institutional Area, Sector 62, Noida, District Gautam Budh Nagar, Uttar Pradesh-201309.
3. Deputy Commissioner, Navodaya Vidyalaya Samiti, Regional Office, Bay No. 26-26-27, Sector 31-A, Chandigarh-160030.
4. Principal, Jawahar Navodaya Vidyalaya, JNV Mandi, Himachal Pradesh, Pincode – 175124.
5. Rajinder Kumar, Catering Assistant, O/o The Principal, Jawahar Navodaya Vidyalaya, Kapurthala, Punjab Pin code-144601.

...Respondents

(BY ADVOCATE: Sh. Sanjay Goyal)



ORDER(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. At the very outset, Sh. Sanjay Goyal, learned Sr. Central Government Standing Counsel stated that during pendency of the Original Application, the official respondents have issued an order dated 02.09.2021 vide which the respondent No. 6 has been ordered to be posted at Leh and, therefore, nothing survives in the present Original Application.
2. Issuance of the order dated 02.09.2021 has not been disputed by Sh. Rohit Seth, learned counsel for the applicant.
3. In view of the above, the Original Application is disposed of as having been rendered infructuous.

(SURESH KUMAR MONGA)
Member (J)

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